

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.402**  
**IA/5805/ND/2023 in IB/241/ND/2019**

**IN THE MATTER OF:**

M/s Bhupindra Agro Pvt Ltd	...	Applicant
Versus		
M/s Shri Vardhman Rice Mills Pvt Ltd	...	Respondent

**Under Section 9 of IBC Code, 2016**

**Order delivered on 07.06.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Vinod Chaurasia, Adv., in IA-5805/2023
For the PNB	: Mr. Prashant Kumar Adv., for PNB
For the Liquidator	: Ms. Vatsala Kak, Mr. Raghav Dembla, Advs., for Liquidator in IA-5805/2023

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/5805/ND/2023:-**

This Tribunal vide order dated 30.10.2023, directed the Punjab National Bank to file their counter before the next date of hearing. Till date, no counter filed by the Punjab National Bank. Further, a perusal of the order dated 04.12.2023, shows that Punjab National Bank was represented through VC and submitted that they received the copy of the application and seeks some time to file reply. This Tribunal granted 10 days time to file reply. Till date, the said order has not been complied with. On 27.05.2024, no representation on behalf of the Punjab National Bank. Hence, this Tribunal directed the Court officer to send e-notice on the Chief Manager, Punjab National Bank for their appearance. Today, Mr. Prashant Kumar, Ld. Counsel for the Punjab National Bank is present through VC and again seeks time to

file their reply. Punjab National Bank is directed to file their reply within three days from today and take steps to upload the same on board on or before 13.06.2024.

List the matter on **13.06.2024** for arguments.

**-SD-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**